

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTIETH DAY OF MARCH
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION NO: 26401 OF 2011

Between:

Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) Retired Employees Welfare Society, a registered Society with Registration No. 03/2010, with its office at C/o No. 6-4-481/10/A/1, Krishna Nagar Colony, Opp: Gandhi Hospital, Musheerabad, Secunderabad-80 rep. by its Vice Chairman, Sri Syed Fahimuddin Ahmed.

...PETITIONER

AND

1. Andhra Pradesh Industrial Infrastructure Corporation, Limited (APIIC), Parisrama Bhavan, 6th Floor, Basheerbagh, Hyderabad - 500004. Rep. by its Chairman & Managing Director, Sri B.R. Meena, IAS.,
2. Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Rep. by its Managing Director, Parisrama Bhavan, 6th Floor, Bahseer Bagh, Hyderabad - 500 004

(Respondent No.2 is impleaded as per Court Order dated 20.03.2024, Vide IA No.1 of 2015 (WP.MP.No.54409 of 2015 in WP No.26401 of 2011)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction more particularly in the nature of writ of Mandamus for declaration declaring that denial of pension benefit under the Pension Scheme to the employees by the APIIC, Hyderabad, who have retired from service of the APIIC prior to the cut off date of 30.06.2008 by neglecting to comply with the orders dated 30.05.2011 passed by the AP State Human Rights Commission, Hyderabad in HRC No. 5138 of 2011 and batch is illegal, arbitrary, discriminatory, not proper and violation of Article 14 and 21 of the Constitution of India and consequently direct the APIIC, Hyderabad to implement the orders dated 30.05.2011 passed by the AP State Human Rights Commission, Hyderabad in HRC No. 5138 of 2011 and batch by extending the pension scheme retrospectively to all the employees of the APIIC who retired prior to the cut off date of 30.06.2008 and who have served for atleast (10) years

in the Corporation, before quitting the service in any manner including by superannuation, resignation, VRS or otherwise by arranging monthly pension with effect from 01.04.2008 and onwards on par with those who were already covered by the scheme under circular dated 03.11.2008 of the APIIC, Hyderabad.

Counsel for the Petitioner: SRI G. MALOJI RAO

Counsel for the Respondent No.1: THE ADVOCATE GENERAL

Counsel for the Respondent No.2: SRI L. PRABHAKAR REDDY, SC FOR TSIIC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION No.26401 OF 2011

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Prabhakar Reddy, learned Standing Counsel for the
Telangana State Industrial Infrastructure Corporation Limited for
the respondent.

2. For the reasons assigned by us in the order passed in
W.P.No.32205 of 2011 today, the writ petition is dismissed.

There shall be no order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand
closed.

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SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR

SECTION OFFICER

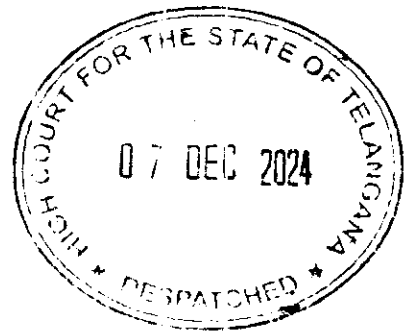
- To,
1. One CC to SRI G. MALOJI RAO, Advocate [OPUC]
 2. One CC to SRI L. PRABHAKAR REDDY, SC FOR TSIIC [OPUC]
 3. Two CCs to THE ADVOCATE GENERAL, High Court for the State of
Telangana. [OUT] (TG)
 4. Two CD Copies
- BN
- PA

HIGH COURT

DATED:20/03/2024

ORDER

WP.No.26401 of 2011



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

PA
29/11/24

7 copies.